

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 741 of 2019

IN THE MATTER OF:

**Sajeve Bhushan Deora,
RP for Noslar International Ltd.**

...Appellant

Vs

Axis Bank Ltd. & Ors.

....Respondents

Present:

**For Appellants: Mr. Pulkit Deora and Ms. Arunima Bhattacharjee,
Advocates.**

**For Respondents: Ms. Padmaja Kaul and Ms. Vaishnani Rao,
Advocates for Respondent No. 1**

ORDER

14.08.2019 Learned Counsel for the Appellant submits that an Award was made against the 'Corporate Debtor' and in favour of Employees State Insurance Corporation pursuant to which Fixed Deposit amounts were deposited with the 1st Respondent-Axis Bank Limited.

2. Nothing has been stated that notice was issued on 4th Respondent- Deputy Director, Employees State Insurance Corporation, Regional Office, Panchdeep Bhavan, Nandnagar, Indore, Madhya Pradesh. Record shows that notices were issued only to two Respondents. These notices have been issued because of wrong array of Respondents.

3. In the circumstances, we direct that the Cause Title of the Appeal should be treated as "Sajeve Bhushan Deora Vs. Axis Bank Limited & Ors." Axis Bank Limited may be treated as Respondent nos. 1 & 2 respectively as per the addresses shown in the Cause Title. The Deputy Director, Employees State

Insurance Corporation be treated as Respondent No. 3. 'Corporate Debtor' - Noslar International Limited is being represented by Appellant -Resolution Professional. Mr. Surinder Manchanda, Respondent ('Operational Creditor) may be treated as Respondent No. 4.

4. Learned Counsel for the Appellant is directed to make necessary corrections in the Cause Title and at other pages in the Paper Book in course of the day.

5. Let notices be issued on 3rd Respondent- The Deputy Director, Employees State Insurance Corporation and on 4th Respondent- Mr. Surinder Manchanda by Speed Post. Requisites along with process fee, if not filed, be filed by 16.08.2019. If the Appellant provides the e-mail addresses of Respondent Nos. 3 & 4, let notices be also issued through e-mail.

Place the case 'for Orders' on **9th September, 2019**.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Sk